



2025:DHC:10291-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 12911/2023

HARI RAM GUJAR & ORS.Petitioners

Through: Mr. Praveen Kumar, Advocate

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Farman Ali, CGSC

+ W.P.(C) 14606/2023

SATENDER ORAON & ANR.Petitioners

Through: Mr. Praveen Kumar, Advocate

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Himanshu Pathak, SPC

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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20.11.2025

C. HARI SHANKAR, J.

1. This is one of any number of cases which have been coming up before this Court in which we find that prayers for refixing seniority are made without impleading affected parties.

2. We fail to understand why despite the law having been settled by the Supreme Court in a number of authorities including *State of*



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*Rajasthan v Ucchab Lal Chhanwal*¹, *Vijay Kumar Kaul v Union of India*², *Indu Shekhar Singh v State of U.P.*³, *J.S. Yadav v State of U.P.*⁴ and *Padam Singh Jhina v Union of India*⁵, such petitions are being filed. We are not inclined to keep these petitions pending and allow impleadment at this stage.

3. Accordingly, these petitions are dismissed for non-impleadment of necessary parties. However, the petitioners would be at liberty to reinstitute the petitions, if so advised, after impleading the necessary parties.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

NOVEMBER 20, 2025/yg

¹ (2014) 1 SCC 144

² (2012) 7 SCC 610

³ (2006) 8 SCC 129

⁴ (2011) 6 SCC 570

⁵ (1974) 1 SLR 594 (SC)